

(b) and (c). The information is being collected from the Agricultural Colleges functioning in the country and the State Governments. It will be laid on the Table of the Sabha when it is received.

East Pakistan Displaced Persons

8537. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 576 on the 15th February, 1968 and state :

(a) whether the information regarding the Scheduled Castes displaced persons from East Pakistan settled in the Andamans and Nicobar Islands since 1963-64, has since been collected ;

(b) if so, the details thereof ; and

(c) the number of similar Scheduled Castes families from amongst the total of 2861 families settled there between 1949 and 1963 ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). Yes, Sir. No community has been declared as Scheduled Caste in the Union Territory of Andaman and Nicobar Islands. However, out of the new migrants who moved to the islands during the years 1955, 1966 and 1967, 382 families declared themselves as belonging to scheduled Castes in East Pakistan.

(c) The information is being collected and will be laid on the Table of the Sabha.

12.13 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Statement by the Agriculture Minister of Andhra Pradesh against Harijans

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर माननीय गृह कार्य मन्त्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे अपना वकनव्य दें—

“हरिजनों के विरुद्ध आन्ध्र प्रदेश के कृषि मंत्री का कथित वक्तव्य।”

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, Government's attention has been drawn to the news item appearing in 'Patriot' of April 24, 1968 in which the Andhra Pradesh Agriculture Minister's informal talk with pressmen has been reported. A report from the State Government is awaited.

I have discussed the matter with the Chief Minister, Andhra Pradesh, who is in Delhi, today. He has assured me that he will personally look into the matter and send me a report.

SHRI NATH PAI (Rajapur) : Meanwhile, suspend him.

SHRI P. R. THAKUR (Nabadwip) : Why do you not ask the press reporters to give you the report ?

श्री रवि राय : अध्यक्ष महोदय, यह बहुत दुख की बात है। पिछले एक महीने से यह सदन हरिजनों के ऊपर जो अत्याचार हो रहे हैं, उन के बारे में चर्चा कर रहा है, उस के बावजूद “पैट्रियोट” में जो खबर निकली है, यदि वह सत्य है तो यह बड़े आश्चर्य की बात है। मेरे ध्यान आकर्षण प्रस्ताव के जवाब में गृह मंत्री जी के जवाब को सुन कर मुझे आश्चर्य हुआ। उन को कहना चाहिये था कि तिम्लारेड्डी ने जो दोष किया है, जो पाप किया है, उन को वहाँ से निकाला जायेगा। लेकिन वह यहाँ आ कर कहते हैं कि मैं ब्रह्मानन्द रेड्डी के साथ बात करूँगा। मैं पूछना चाहता हूँ...

अध्यक्ष महोदय : उन्होंने बात किया है।

श्री रवि राय : यदि उन्होंने बात की है तो उन के बात करने का क्या अर्थ है ? आपके सामने आन्ध्र प्रदेश के बारे में अनेकों घटनाएँ आई हैं - वहाँ पर एक हरिजन लड़के को जला दिया गया, मानक-गोडा गांव में इन्दु विलसन नाम के एक हरिजन को, जो ईसाई बन गया

था, मार डाला गया। महाराष्ट्र के श्री के० पी० पाटिल, जो डिप्टी फूड मिनिस्टर हैं, उन्होंने एक बयान दिया है, क्योंकि वहाँ भी...

MR. SPEAKER : Do not bring in all these things. This is about the Andhra Minister.

श्री रवि राय : अध्यक्ष महोदय, दोनों राज्यों में कांग्रेस सरकार चल रही है, इसलिये मैं बहुत सहनी से कहना चाहता हूँ बल्कि मेरा आरोप है कि गृह मन्त्री क्यों जानबूझ कर उन की रक्षा कर रहे हैं। मेरी मांग है कि क्या वह इस सदन को यह आश्वासन देंगे कि यह मन्त्री जो कि आन्ध्र प्रदेश राज्य कांग्रेस के अध्यक्ष रह चुके हैं वे यह श्री जामकाशी के लिए कह सकता हूँ कि जब भारत सरकार की सेंट्रल कमेटी आन इरैडिकेशन आफ अनस्टेबिलिटी आन्ध्र प्रदेश का दौरा कर रही थी, तो उन के सामने जो गवाही दी है...

MR. SPEAKER : I will suggest one thing for your convenience. The Home Minister says that he has no information. So, whatever you may ask, he will say only that.

SHRI MADHU LIMAYE (Monghyr) : Let him collect the information.

MR. SPEAKER : That is exactly what I want to suggest. After all, without information how can he answer what you ask? When he has information, he will be able to give it.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Keep it pending.

MR. SPEAKER : That is exactly what I am saying. When he gets information, he will be able to give it.

SHRI SHEO NARAIN (Basti) : He should give us an assurance that he will give us a report.

MR. SPEAKER : Papers to be laid. Shri Shinde.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) . Sir, on behalf of Annasahib Shinde... (Interruption).

श्री मधु लिमये : अध्यक्ष महोदय, यह क्या हो रहा है ?

MR. SPEAKER : That is postponed.

श्री मधु लिमये : वह तो मैं समझ गया, लेकिन यह हो क्या रहा है ?

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : ऐसे नहीं चलेगा। हम इस मन्त्री का इस्तीफा चाहते हैं। गृह मन्त्री हमें आश्वासन दें कि उन को हटायेंगे। इस मन्त्री को हटा देना चाहिये। ऐसे नहीं चल सकता... (स्ववक्ताव...)

श्री रवि राय : उत्तर प्रदेश के एक मन्त्री को हटाया गया था। गृह मन्त्री हम को आश्वासन दें कि वह इन को हटायेंगे।

श्री हुकम चन्द कछवाय (उज्जैन) : इस सरकार के द्वारा हरिजनों को वहाँ से निकाला जा रहा है।

SHRI P. R. THAKUR : This man would have been dismembered... (Interruption). You should know that... (Interruption)

श्री जार्ज फरनेन्डीज : आप हम को उन के डिस्मिसल का आश्वासन दें।

श्री रवि राय : आप को पहले से सारी मालुमात ले कर आना चाहिये था।

MR. SPEAKER : I hope, Shri Thakur is tired enough now; so also, others I think.

SHRI SHEO NARAIN : Only a simple question, Sir.

MR. SPEAKER : It is postponed. Nothing is done till he gets the information.

SHRI SHEO NARAIN : The Chief Minister is here in Delhi.

MR. SPEAKER : It is perfectly right. You have gone on record. But the point is that the Home Minister has not got information.

SHRI SHEO NARAIN : The Chief Minister should give the decision.

SHRI SONAVANE (Pandharpur) : When will the information be available ?

MR. SPEAKER : I do not know. After all, he must be given some time. I cannot pin him down. Your name is not there.

श्री प्रताप सिंह (शिमला) : अध्यक्ष महोदय, मेरा एक सवाल है...

MR. SPEAKER : I am not allowing any sawal now.

श्री प्रताप सिंह : अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ आर्डर है।

MR. SPEAKER : There is no point of order as there is no subject before the House. The Speaker is standing and there can be no point of order when the Speaker is standing.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं आप का ध्यान एक बात की ओर दिलाना चाहता हूँ...

MR. SPEAKER : Suggest to me what else can be done now, when he has no information.

श्री जार्ज फरनेन्डीज : उन को मन्त्री मंडल से हटाया जाय, हम यह आश्वासन चाहते हैं। आप उस को हटा दीजिये, वह मंत्री बनने के लायक नहीं है, वह बिलकुल नालायक है।

श्री अटल बिहारी वाजपेयी : आप यह मन्त्री जी से यह पूछिये कि क्या उन्होंने आन्ध्र के कृषि मन्त्री से सम्पर्क स्थापित करने का प्रयत्न किया था। गृह मन्त्री ने कहा है कि वह मुख्य मन्त्री से बात करेंगे। उन्होंने सम्पर्क

स्थापित किया, लेकिन वह सम्पर्क स्थापित नहीं कर सके, वह इस के लिये अधिक समय चाहते हैं - ऐसा उन्होंने कुछ नहीं कहा है।

MR. SPEAKER : Will you kindly sit down ? What he said was that he spoke to the Chief Minister and the Chief Minister also could not have known because he had come here day before yesterday. Both of them will try to contact him and find out the correct version and, perhaps, they will make an enquiry which one is the correct version. (Interruptions)

SHRI HEM BARUA (Mangaldai) : May I make a submission ? The Home Minister said that he contacted the Chief Minister and the Chief Minister has no information because he has not succeeded in contacting the Minister concerned. He should have contacted the Minister concerned who wants Harijans to be kicked... (Interruptions)

MR. SPEAKER : You are saying what the Home Minister ought to have done and all that... (Interruptions)

SHRI HEM BARUA : This Minister from your own State, Sir, who wants Harijans to be kicked can now say that Parliament should be kicked... (Interruptions) If he says that the Speaker of the Parliament should be kicked, if he says like that, what will happen to us ? (Interruptions)

MR. SPEAKER : Order, order. Will you kindly sit down ? What I have done just now is to postpone it. Do you want the Home Minister to reply saying that he must be given time ? (Interruptions) Four or five of you are getting up every minute.

SHRI HEM BARUA : That Minister might say you should be kicked.

श्री मधु लिमये : आप 24 घंटे का समय दीजिये और इसको कल रखिये। यह बहुत गम्भीर मामला है। आप गवर्नर से सम्पर्क स्थापित कीजिये।

श्री कंबर लाल गुप्त : आप उनको गिरफ्तार करके दिल्ली मंगवाइये और उन पर मुकदमा चलाइये।

MR. SPEAKER : We will send Mr. Kanwar Lal Gupta to arrest him. When shall we have it ?

SHRI Y. B. CHAVAN : May I say a word ? It is, certainly, a matter of concern to everybody. When all of us read this news, certainly, all of us were rather concerned about it and shocked, as a matter of fact, and I do not think any sensible man can speak in that language. I have no doubt about that.

SHRI P. R. THAKUR : He should be kicked out... (*Interruptions*)

SHRI Y. B. CHAVAN : Why don't you listen to me ?

SHRI S. M. KRISHNA (Mandya) : Has he contradicted the statement ?

श्री मधु लिमये : अभी हम उनका इन्कार नहीं मानेंगे ।

SHRI Y. B. CHAVAN : When such a situation arises, my duty was to find out the facts from the State Government. Somebody made a suggestion that I ought to have contacted him personally. That would not have been enough. Suppose I contact the person concerned on telephone. It is very difficult for me to accept as it is.

श्री रवि राय : वहां पर गवर्नर मौजूद हैं ।

श्री मधु लिमये : किसी गैर कांग्रेसी सरकार को बर्खास्त करना हो तो आप हर समय गवर्नर से बात कर सकते हैं लेकिन हरिजनों और आदिवासियों के मामले में गवर्नर से सम्पर्क नहीं स्थापित कर सकते हैं ।

SHRI Y. B. CHAVAN : Even in the case of non-Congress Governments, I have never contacted Governors. Governors are not expected to do these things.

The only other alternative which was open to me was to discuss the matter with the Chief Minister who happened to be in Delhi. As he was here, he himself did not know about it. He said, he would contact

the Minister concerned... (*Interruptions*) He could not get him on the telephone also. Again, I discussed the matter with him before I came to this honourable House. He has assured that he would personally look into the matter and send me a report. What more can I do ?

श्री जार्ज फरनेन्डीज : हमें उनका इस्तीफा चाहिये, रिपोर्ट नहीं चाहिये । उनको रिमूव किया जाये ।

SHRI S. M. BANERJEE (Kanpur) : He should have been arrested.

SHRI GEORGE FERNANDES : He must be removed.

SHRI P. R. THAKUR : If this sort of thing would have happened in West Bengal, people would have dismembered him.

MR. SPEAKER : Half a dozen times I have warned you. It is not proper. You are an elderly person. Once I can understand, twice I can understand but not like this.

SHRI VASUDEVAN NAIR (Peermade) : Our complaint is only this. After hearing the laborious explanation of the Home Minister, we are all the more convinced that he is treating the matter in the most casual manner...

SHRI Y. B. CHAVAN : No.

SHRI VASUDEVAN NAIR : He says, somebody will go, somebody will send a report. After all, Hyderabad is not in the moon, it is not in another Continent. They can immediately get a report. They should treat this matter in the most urgent manner. On behalf of the House, please impress on the Government that they should get us the report tomorrow... (*Interruptions*)

MR. SPEAKER : After two days. We shall give two days' time...

श्री मधु लिमये : दो दिन तो हो गये हैं ।

श्री हुकम चन्द कछवाय : हमको शाम तक उत्तर मिलना चाहिये ।

SHRI MADHU LIMAYE : Only 24 hours.

MR. SPEAKER : Please try to understand me. The Chief Minister is here. The Chief Minister has to go back.

SHRI MADHU LIMAYE : He need not go back.

यह तो डाइलेट्री टैक्टिक्स हैं। टेलीफोन है और वायरलेस है जिस पर गवर्नर से सम्पर्क स्थापित किया जा सकता है।

MR. SPEAKER : What is the use of telephoning ? Suppose, the Home Minister telephones and he denies. Are you satisfied with it ?

SHRI RANGA (Srikakulam) : I join you in expressing the concern from all sections of this House, and the Home Minister has also said it, about the way in which these things have appeared in the papers and these things are said to have been done by the Minister and also his Ministry. We all would like to have it discussed properly in this House. Mere call-attention will not be enough... (Interruptions)

MR. SPEAKER : Eliciting information.

SHRI RANGA : Instead of allowing half an hour over eliciting information and thereafter again a separate discussion, it will be much better if you are good enough to give us two hours to discuss this, so that all parties can express their concern in regard to this particular matter ; otherwise, we will be at the mercy of these lots. I find that some of us had also given notice, but none of our party members has found a place in your list. Therefore, you may be pleased to take it up either tomorrow or the day after tomorrow, as soon as possible, and give us two hours so that all parties would have an opportunity to express their concern.

MR. SPEAKER : Now I would like to say this... (Interruptions) This is rather an embarrassing situation for me. I happen to come from Andhra Pradesh. Therefore, yesterday itself I admitted it ; the moment

I got the notice, I admitted it. Here is the Home Minister who has to reply ; it is not the Speaker who is to reply. On a call-attention notice, I would not have normally allowed this discussion, but if I had not allowed one or two leaders to speak, perhaps they would have misunderstood me. Therefore, I allowed. The Home Minister says that he would expeditiously get the information and tell us ... (Interruptions)

एक माननीय सदस्य : कल या परसों ?

MR. SPEAKER : It is the Home Minister who has to say when we can have it, tomorrow or the day after. After all, he will tell me the moment he gets the information. Monday ?

SHRI Y. B. CHAVAN : Yes.

MR. SPEAKER : Yes, Monday. Mr. Ranga's suggestion is also there. The call-attention is also there ; unfortunately, there are lots ; what can I do? (Interruptions) Therefore, it will be taken up on Monday. Now it is over.

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12.29 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Madhya Pradesh Foodgrains (Restriction on Border Transport) Amendment Order, 1968, published in Notification No. G. S. R. 716 in Gazette of India dated the 15th April, 1968.

(2) The West Bengal Rice (Movement Control) Amendment Order, 1968, published in Notification No. G. S. R. 746 in Gazette of India dated the 17th April, 1968.